

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 327
CP-216/ND/2023

IN THE MATTER OF:

M/s. Desai Construction Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Fernas Construction India Pvt. Ltd. and Ors. Respondent

Order under Section 213 of Companies Act, 2013

Order delivered on 22.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Vinod Chaurasia, Adv.
For the RD :

ORDER

Ld. Counsel appears for the Petitioner. Ld. Counsel appearing for the RoC has submitted that Respondent is under CIRP and therefore, he prays that RP appointed in the said proceedings, shall be made party Respondent in the present proceeding.

Ld. Counsel for the Petitioner has stated that the CIRP has been set aside by the Hon'ble Supreme Court of India.

The Petitioner is directed to file all relevant orders passed in the said CIRP proceedings by way of an affidavit within two weeks. In the meantime, the Respondent is directed to file reply affidavit to the main matter.

List the matter **on 01.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay
c